

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 227 of 2017 IN
APPEAL NO. 34 OF 2017 &
IA NO. 76 OF 2017**

Dated: 5th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Suryachakra Power Corporation Ltd.

...Appellant(s)

Vs.

Electricity Department; A&N Administration & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran
Mr. Rohit Rao N.
Mr. Mukund P.Unny

Counsel for the Respondent(s) : Mr. Rakesh Khanna, Sr. Adv.
Ms. Ruchi Sindhwani
Ms. Megha Bharara
Ms. Shefali Jain for R-1 & R-2

Mr. Varun Pathak
Ms. Pooja Nawal for R-3

ORDER

(IA No.227 of 2017)
(Application for extension of time)

We have heard learned counsel for the parties.

For the reasons stated in the application, time to furnish bank guarantee is extended till 30.04.2017. Application is disposed of.

APPEAL NO. 34 OF 2017

Learned counsel for the appellant may file written submissions on or before 04.05.2017 after serving copy on the other side. Thereafter, learned

counsel for the Respondents may file written submissions on or before 19.05.2017 after serving copy on the other side.

List the matter on **06.07.2017**.

(I. J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson